



CENTRAL ELECTRICITY REGULATORY COMMISSION

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सत्यमेव जयते

Petition No. 304/TD/2023

Dated: 16.11.2023

NOTICE UNDER CLAUSE (a) OF SUB-SECTION (5) OF SECTION 15 OF THE ELECTRICITY ACT, 2003 (the Act)

An application for the grant of a Category-IV trading licence for inter-State trading in electricity all over India has been made before the Commission by EKI Power Trading Private Limited, Plot No. 48, Scheme No. 78, Part-II, Vijay Nagar, Indore 452010, Madhya Pradesh.

2. A copy of the application, along with its annexures and enclosures, made by the applicant for grant of inter-State trading licence to EKI Power Trading Private Limited before the Commission can be accessed at the website www.ekipowertrading.com or inspected by any person in the Commission's office by following the laid down procedure.
3. On consideration of the material available on record, the Commission is satisfied that *prima facie* the applicant qualifies for the grant of a licence for inter-State trading in electricity and by order dated 15.11.2023, the Commission has proposed to grant a Category-IV licence to the applicant for inter-State trading in electricity all over India.
4. Notice is hereby given in pursuance of clause (a) of sub-section (5) of Section 15 of the Act to invite suggestions or objections, if any, to the proposal to grant a licence for inter-State trading in electricity as aforesaid by the Commission to be received by the undersigned latest by **1.12.2023** at the above noted address. The objections or suggestions received after the specified date shall not be considered.
5. The application shall be taken up for further hearing by the Commission on **5.12.2023**. Any person who files suggestions or objections may in his/her discretion attend the hearing, for which no TA/DA shall be paid by the Commission.

Sd/-

(Harpreet Singh Pruthi)

Secretary